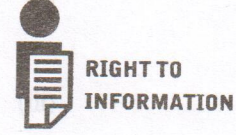




The Andhra Pradesh Municipal Laws (Amendment) Act, 2019

Act 9 of 2020

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THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 9] AMARAVATI, FRIDAY, 3rd JANUARY, 2020.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 31st December, 2019 and the said assent is hereby first published on the 3rd January, 2020 in the Andhra Pradesh Gazette for general information :

ACT No. 9 of 2020.

AN ACT FURTHER TO AMEND THE MUNICIPAL CORPORATIONS ACT, 1955 AND THE ANDHRA PRADESH MUNICIPALITIES ACT, 1965

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth Year of the Republic of India, as follows:-

- | | | |
|----|---|-------------------------------|
| 1. | (1) This Act may be called the Andhra Pradesh Municipal Laws (Amendment) Act, 2019. | Short title and commencement. |
| | (2) It shall come into force on such date as the State Government may by notification in the Andhra Pradesh Gazette, appoint. | |
| 2. | In the Municipal Corporations Act, 1955,- | Amendment of Act II of 1956. |
| | (1) in section 197, in sub-section (1), in clause (i), sub-clause (f) shall be omitted. | |
| | (2) in sections 420 and 421, for the words " an advertisement or advertisement or an advertising" wherever they occur, the words "Display Device" shall be substituted. | |
| 3. | In the Andhra Pradesh Municipalities Act, 1965,- | Amendment of Act 6 of 1965. |
| | (1) in section 81, in sub-section (1), clause (b) shall be omitted. | |

2) in section 115,-

- (i) in the marginal heading, for the word “advertisements”, the words “Display Devices” shall be substituted;
- (ii) for the word “advertisement” wherever it occurs, the words “Display Device” shall be substituted;
- (iii) in sub-section (2), in clause (ii) for the word “tax”, the word “fee” shall be substituted;
- (iv) for sub-section (3), the following shall be substituted, namely,-

“(3) Subject to the provisions of sub-section (2) in the case any Display Device liable to the registration and permission fee, the Commissioner shall grant permission for the period to which the payment of the fee relates.”.

(3) in sections 116 and 117, for the word “advertisement” wherever it occurs, the words “Display Device” shall be substituted.

(4) in section 118,-

- (i) in the marginal heading, for the word “advertisements”, the words “Display Devices” shall be substituted.
- (ii) for the word “advertisement” wherever it occurs, the words “Display Device” shall be substituted.

(5) for section 119, the following shall be substituted, namely,-

“119. Collection of fee on Display Devices:- The Commissioner may form out the collection of registration fees and permission fees on Display Devices, for any period not exceeding one year at a time on such terms and conditions as may be determined by the council.”

GONTU MANOHARA REDDY,

Secretary to Government,

Legal and Legislative Affairs & Justice,

Law Department.